



§-1 to 4

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 462/2017  
 ITA 463/2017  
 ITA 464/2017  
 ITA 465/2017

PRINCIPAL COMMISSIONER OF  
 INCOME TAX(CENTRAL)-1

..... Appellant

Through: Mr. Zoheb Hossain, Senior Standing  
 Counsel for Revenue.

Versus

VIJAY KUMAR KATARIA

..... Respondent

Through:

**CORAM: JUSTICE S.MURALIDHAR  
 JUSTICE PRATHIBA M. SINGH**

**ORDER**

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**24.07.2017**

**CM APPL. 22488/2017 (Exemption) in ITA 463/2017**

**CM APPL. 22490/2017 (Exemption) in ITA 464/2017**

**CM APPL. 22492/2017 (Exemption) in ITA 465/2017**

1. Allowed, subject to all just exceptions.

**CM APPL. 22487/2017 (Delay in filing) in ITA 462/2017**

**CM APPL. 22489/2017 (Delay in filing) in ITA 463/2017**

**CM APPL. 22491/2017 (Delay in filing) in ITA 464/2017**

**CM APPL. 22493/2017 (Delay in filing) in ITA 465/2017**

2. For the reasons stated in these applications, the delay in filing these appeals is condoned and the applications stand disposed of.

**ITA Nos. 462/2017, 463/2017, 464/2017, 465/2017**

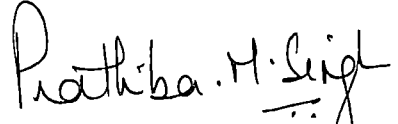


3. These connected appeals by the Revenue are directed against a common order dated 6<sup>th</sup> December, 2016 for the Assessment Years (AYs) 2004-05, 2005-06, 2007-08 and 2006-07.

4. In view of the order dated 25<sup>th</sup> April, 2016 in ITA No. 263/2016 etc. wherein the appeals of the Revenue for these very AYs have already been dismissed by this Court, these appeals are also dismissed.



**S.MURALIDHAR, J**



**PRATHIBA M. SINGH, J**

**JULY 24, 2017**

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